

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Civil Contempt petition No.34/2011

In

Original Application No.215/2011

This the 16th day of February 2012

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Hon'ble Mr. S.P. Singh, Member (A)

Vijay Pratap Singh (IFS), aged about 58 years, son of late Sri Samar Bahadur Singh, resident of Village-Marui Krishadaspur, Post Office-Paudhan Rampur, District-Sultanpur.

....Applicant.

By Advocate: Sri A.R. Masoodi.

Versus.

1. Sri Chanchal Kumar Tiwari (IAS), Principal Secretary, Department of Forest, Bapu Bhawan, Civil Secretariat, Lucknow.
2. Sri D.N.S. Suman, Principal Chief Conservator of Forest , U.P., Ananya Bhawan, 17, Rana Pratap Marg, Lucknow.

.... Respondents.

By Advocate: Sri Sudeep Seth.

ORDER (Oral)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

M.P.No.415/2012.

This is an application on behalf of Respondent No.1 for dismissal of C.C.P. It is taken on record. The



Supplementary Affidavit is filed by him is also taken on record.

2. Heard and perused the supplementary affidavit from para-12 to 14, wherein it has been averred that substantial compliance has been made as per the details given in these paragraphs. The learned counsel for applicant fairly concedes it.

4. In view of the above, C.C.P. is finally disposed of in full and final satisfaction. Notices stand discharged.

S.P.S.
(S.P. Singh)
Member (A)

Amit/-

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)